

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL
ORIGINAL APPLICATION NO 71/2023 (CZ)

PETITIONER

KIRTI KUMAR SADASHIV BHATT

VERSUS

RESPONDENTS

NARMADA WATER RESOURCES & ORS.

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Place: Bhopal

Date: 05.12.2023

MPPCB

Parul

FILED BY

PARULBHADORIA

Advocate for MPPCB

Ph.No.:(+91)-8085977111;

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BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL
ORIGINAL APPLICATION NO 71/2023 (CZ)

PETITIONER

KIRTI KUMAR SADASHIV BHATT

VERSUS

RESPONDENTS

NARMADA WATER RESOURCES & ORS.

ACTION TAKEN REPORT ON BEHALF OF MADHYA PRADESH
POLLUTION CONTROL BOARD (MPPCB)

IT IS MOST RESPECTFULLY SUBMITTED HERE IN UNDER:-

1. That, the instant petition pertains to the alleged discharge of untreated waste in River Narmada within the State of Madhya Pradesh. The petition was originally filed before the Hon'ble High Court of Gujarat at Ahmedabad as Writ Petition No. 274 of 2017. The petition was transferred by Hon'ble High Court of Gujarat to National Green Tribunal, Western Zonal Bench, Pune (Maharashtra) which was subsequently transferred to Central Zonal Bench at Bhopal vide Western Zonal Bench, Pune's order dated 24.05.2023.
2. That vide Order dated 30.10.2023 in the present matter this Hon'ble Tribunal directed the answering respondent to ensure that there is no discharge of untreated waste into River Narmada, and if any observed, Environmental Compensation shall be imposed on violators in accordance with the provisions of law. That for the convenience of this Hon'ble

Tribunal the relevant extract of the aforementioned Order is reproduced herein below:

"In view of the above laid down principles the MPPCB is directed to ensure that there should not be any discharge into the water bodies and in case of any violation the environment compensation must be assessed according to the parameters laid down as above. The Action Taken Report must be filed before the date of listing.

9. The data with regard to the district wise environment compensation (a) violation of Solid Waste Management Rules, 2016 (b) Legacy Waste (c) 26 Violation of Water (Prevention and Control of Pollution) Act, 1974 be calculated and further proceeded in accordance with law.

*10. In the first phase Member Secretary, Rajasthan State Pollution Control Board is directed to calculate the environmental compensation with regard to discharge of untreated water into the water body or in local land since there are no sewage treatment plant in **District Amarkantak, Dindori, Mandla and Narmadapuram**. In the district Jabalpur the capacity of treatment is 83.43 MLD while generation capacity is 143.68 MLD. Rest of the sewage/untreated water is being discharged in the river Narmada. On the next date of hearing the five districts shall prepare the data and remedial measures for treatment of the sewage water in compliance of the Water (Prevention and Control of Pollution) Act, 1974. The chart for environment*

compensation must be assessed by Regional Officer and notice be issued to the Municipal Corporation/District Magistrate to comply and to deposit the compensation failing which they had to submit reply before the next date of hearing."

3. That in compliance of the aforementioned directions the respondent has imposed Environmental Compensation and issued Demand Notices against Jabalpur Municipal Corporation, Nagar Palika Parishad Mandla, Nagar Parishad Dindori, Nagar Parishad Amarkantak and Nagar Palika Narmadapuram. That the below-mentioned table elaborates over the amount of Environmental Compensation imposed by the humble respondent against the aforementioned violators.

Sr. No.	Details of Violators	EC (inLacs)	Remark
1	Nagar Parishad Amarkantak	616.0	1. Letter no. 1633 dated 25/08/2023 of MPPCB Regional Office Shahdol (MP) 2. Letter no. 3284 dated 08/11/2023 of MPPCB Regional Office Shahdol (MP)
2	Nagar Parishad, Dindori	708.0	1. Letter no. 1629 dated 25/08/2023 of MPPCB Regional Office Shahdol (MP) 2. Letter no. 3286 dated 08/11/2023 of MPPCB Regional Office Shahdol (MP)
3	Nagar Palikka Parishad, Mandla	560.0	1. Letter no. 2342 dated 28.11.2023 of MPPCB Regional Office, Jabalpur 2. Letter no. 2330 dated 24.11.2023 of MPPCB Regional Office, Jabalpur

4	Nagar Palika Nigam Jabalpur	1120.0	1. Letter no. 2340 dated 28.11.2023 of MPPCB Regional Office, Jabalpur 2. Letter no. 2328 dated 24.11.2023 of MPPCB Regional Office, Jabalpur 3. Letter no. 2344 dated 28.11.2023 of MPPCB Regional Office, Jabalpur
5	Nagar Pallika Parishad, Narmadapuram	420.0	Letter no. 2087 dated 23.11.2023 of MPPCB Regional Official, Mandideep
TOTAL EC IMPOSED TILL 31.10.2023 3424 Lacs Only			

4. It is further submitted that, earlier MPPCB has issued notices to these municipalities to pay environment compensation for a period of from 01.07.2020 to 31.12.2020 and 01.01.2021 to 30.06.2021 for the same violation as per the following details-

Sr.	Name of Urban Local Body	EC imposed (in Lacs)	Remark
1.	Chief Municipal Officer Nagar Parishad Amarkantak District- Anuppur (M.P.) RRC for the above letters.	144.0 -	1.Letter no. 174 dated 24/12/2021 of MPPCB Regional Office Shahdol (MP) 2.Letter no. 1638 dated 11/05/2022 of MPPCB Regional Office Shahdol (MP) 3. Letter no. 2224 dated 02/09/2023 of MPPCB Regional Office Shahdol.
2.	Chief Municipal Officer Nagar Prishad, Dindori District Dindori RRC for the above letters.	204 -	1.Letter no. 174 dated 24/12/2021 of MPPCB Regional Office Shahdol (MP) 2.Letter no. 1638 dated 11/05/2022 of MPPCB Regional Office Shahdol (MP) Letter no. 2226 dated 22/09/2023 of MPPCB Regional Office Shahdol (MP)
3.	Chief Municipal Officer Nagar PalikkaParishadMandla	96.0	Letter no. 1614 dated 11.05.2021 of MPPCB Regional Office, Jabalpur

4.	Commissionar Nagar Palik Nigam Jabalpur The Chief Municipal Officer Nagar Parishad Bhedaghat, Dist- Jabalpur	150.0 36.0	1.Letter no. 174 dated 24.12.2021 of MPPCB Regional Office, Jabalpur 2. Letter no. 1614 dated 11.05.2022 of MPPCB Regional Office, Jabalpur
5.	Chief Municipal Officer Nagar Pallika Parishad, Narmadapuram	234	1. Letter no. 174 dated 24.12.2021 of MPPCB Regional Office Mandideep 2. Letter no. 1614 dated 11.05.2022 of MPPCB Regional Office Mandideep
TOTAL EC IMPOSED		864	

5. That no reply has been received by the said Municipalities for the Directions / Notices issued by the MPPCB. Further with regards to the recovery of the EC imposed, the MPPCB Regional Offices have issued letters to respective District Collectors for issuance of the Revenue Recovery Certificate. (The copy of these letters is annexed as **Annexure R/8-5**).
6. It is further submitted that in Para 10 of the aforementioned Order, this Hon'ble Tribunal has stated "*Member Secretary, Rajasthan State Pollution Control Board*" instead of "*Member Secretary, Madhya Pradesh Pollution Control Board*" which is a bona fide typographical error, and it is humbly prayed that the same shall be rectified with the leave of this Hon'ble Tribunal.
7. The Honorable Tribunal may kindly be pleased to take the aforesaid report on record.

Place: Bhopal
Date: 05.12.2023

MPPCB



FILEDBY
PARUL BHADORIA
Advocate for MPPCB
Ph.No.:(+91)-8085977111;
Email:parul.bhadoria04@gmail.com



REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001
E mail:ropcbshahadol@gmail.com

ANNEXURE R-8/1



Sl.No. 1633 MPPCB/RO/SDL/2023

Dated 25/08/2023

To,

The Chief Municipal Officer,
Nagar Parisad,
Amarkantak,
District- Anuppur (M.P.)

Sub: - Imposition of Environment Compensation for the period 01.07.2021 to 30.06.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environment (Protection) Act, 1986 Notice Thereof.

Ref: -

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Head office order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023

Whereas MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per other local body from 01.04.2020 till compliance.*



REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD

Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001

E mail:ropcbshahadol@gmail.com



2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.
5. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not complied with the tasks and timelines given by The Hon'ble NGT, therefore you are liable to pay environmental compensation for period 01.07.2021 to 30.06.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		No. of Drains	Compensation (Rs In Lakh)	No of STPs	Compensation (Rs In Lakh)	
Amarkantak	Anuppur	2, 4, 10	24	24	2	240	1	240	528

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition



REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001
E mail: ropebshahadol@gmail.com



of the levied environmental compensation amount for the period of 01.07.2021 to 30.06.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

ok
(Sanjeev Kumar Mehra)
Regional Officer
MP Pollution Control Board
& Shahdol [M.P.]

Dated 25/08/2023

El.No. 1634 MPPCB/RO/SDL/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Head Office, Bhopal (M.P.) for information please.
2. District Collector, Collector Office, District-Anuppur (M.P) with request to issuance revenue recovery certificate (RCC) wrt our letter no. 1523 dated 18.08.2023.

ok
Sanjeev Kumar Mehra)
Regional Officer
MP Pollution Control Board
& Shahdol [M.P.]



REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001
E mail: ropecbshahadol@gmail.com

संलग्नक - E



Sl.No. 3284 MPPCB/RO/SDL/2023
To,

Dated 08/11/2023

✓
The Chief Municipal Officer,
Nagar Parisad,
Amarkantak,
District- Anuppur (M.P.)

Sub: - Imposition of Environment Compensation for the period 01.07.2023 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environment (Protection) Act, 1986 Notice Thereof.

Ref: -

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Head office order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023
3. Hon'ble NGT Case No. 71/2023 order dated 31.10.2023

Whereas MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Parisad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, as per order on dated 31.10.2023 in case no 71/2023 (Shri Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & Others), Hon'ble NGT, Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environmental compensation wrt discharge of untreated sewage in Narmada River in Amarkantak & Dindori Town.

WHEREAS, in OA No. 606/2018, "compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

Skori/English/ 36



REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD

Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001

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1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.
5. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not complied with the tasks and timelines given by The Hon'ble NGT, therefore you are liable to pay environmental compensation for period 01.07.2023 to 31.10.2023 as per table given below:-



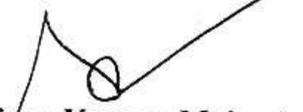
REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001
E mail:ropcbshahadol@gmail.com



ULB Name	District	Rules 22 of SWM Rules		Non Compliance				Total (Rs in Lakh)	
		S.No. of Non Compliance	Compensation (Rs in Lakh)	Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		
					No. of Drains	Compensation (Rs In Lakh)	No. of STPs	Compensation (Rs In Lakh)	
Amarkantak	Anuppur	2, 4, 10	4	4	2	40	1	40	88

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environmental compensation amount for the period of 01.07.2023 to 31.10.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.


(Sanjeev Kumar Mehra)
Regional Officer
MP Pollution Control Board
Shahdol [M.P.]

El.No. MPPCB/RO/SDL/2023

Dated /11/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Head Office, Bhopal (M.P.) for information please.
2. District Collector, Collector Office, District-Anuppur (M.P) with request to issuance revenue recovery certificate (RCC) wrt our letter no. 1523 dated 18.08.2023.
3. Director (Environment), (Legal Section In-Charge), MPPCB, HO, Bhopal (M.P.) for information please.


Sanjeev Kumar Mehra)
Regional Officer
MP Pollution Control Board
Shahdol [M.P.]

Sl.No. 1629 MPPCB/RO/SDL/2023
To,

Dated 25/08/2023

The Chief Municipal Officer,
Nagar Parisad,
Dindori,
District- Dindori (M.P.)

Sub: - Imposition of Environment Compensation for the period 01.07.2021 to 30.06.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environment (Protection) Act, 1986 Notice Thereof.

Ref: -

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Head office order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023

Whereas MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per other local body from 01.04.2020 till compliance.*

2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.
5. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, gross violation of many provision of various environment acts are seen during visit of NGT committee on dated 17.11.2022.

WHEREAS, you have not complied with the tasks and timelines given by The Hon'ble NGT, therefore you are liable to pay environmental compensation for period 01.07.2021 to 30.06.2023 as per table given below:-

Non Compliance

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		No. of Drains	Compensation (Rs in Lakh)	No. of STPs	Compensation (Rs in Lakh)	
Dindori	Dindori	4, 8, 10	24	24	3	360	1	240	648



REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001
E mail:ropcbshahadol@gmail.com



You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environmental compensation amount for the period of 01.07.2021 to 30.06.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

This issue with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

sk
(Sanjeev Kumar Mehra)
Regional Officer
MP Pollution Control Board
Shahdol [M.P.]

Dated 28/08/2023

El.No. 1630 MPPCB/RO/SDL/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Head Office, Bhopal (M.P.) for information please.
2. District Collector, Collector Office, Distt.-Dindori (M.P) with request to issuance recovery wrt our letter no. 1522 dated 18.08.2023.

sk
Sanjeev Kumar Mehra
Regional Officer
MP Pollution Control Board
Shahdol [M.P.]



REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001
E mail: ropcbshahadol@gmail.com



संलग्नक - I

Sl.No. 3286 MPPCB/RO/SDL/2023

Dated 08/11/2023

To,

The Chief Municipal Officer,
Nagar Parisad,
Dindori,
District- Dindori (M.P.)

Sub: - **Imposition of Environment Compensation for the period 01.07.2023 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environment (Protection) Act, 1986 Notice Thereof.**

Ref: - 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Head office order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023
3. Hon'ble NGT Case No. 71/2023 order dated 31.10.2023

Whereas MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS. Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016. as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you are discharging untreated sewage from town into Narmada river. which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, as per order on dated 31.10.2023 in case no 71/2023 (Shri Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & Others), Hon'ble NGT, Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environmental compensation wrt discharge of untreated sewage in Narmada River in Amarkantak & Dindori Town.



REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD

Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001

E mail: ropcbshahadol@gmail.com



WHEREAS, in OA No. 606/2018, "compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.
4. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.
5. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, gross violation of many provision of various environment acts are seen during visit of NGT committee on dated 17.11.2022.



REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Gortara Bypass, Budhar Road, Shahdol (M.P.) 484001
E mail: ropebshahadol@gmail.com



WHEREAS, you have not complied with the tasks and timelines given by The Hon'ble NGT, therefore you are liable to pay environmental compensation for period 01.07.2023 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Non Compliance		Commencement of STP installation		Total (Rs In Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)	Legacy Waste Disposal Compensation	Bioremediation of Drains (No. of Drains)	Compensation (Rs In Lakh)	No. of STPs	
Dindori	Dindori	4, 8, 10	4	4	3	60	1	40

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environmental compensation amount for the period of 01.07.2023 to 31.10.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

This issue with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

(Sanjeev Kumar Mehra)
Regional Officer
MP Pollution Control Board
Shahdol [M.P.]

Dated /11/2023

El.No. MPPCB/RO/SDL/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Head Office, Bhopal (M.P.) for information please.
2. District Collector, Collector Office, Distt.-Dindori (M.P) with request to issuance recovery wrt our letter no. 1522 dated 18.08.2023.
3. Director (Environment), (Legal Section In-Charge), MPPCB, HO, Bhopal (M.P.) for information please.

Sanjeev Kumar Mehra
Regional Officer
MP Pollution Control Board
Shahdol [M.P.]

MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjb@rediffmail.com

No. /ROPCB/2023

Jabalpur, Date: / /2023

To,

The Chief Municipal Officer
Nagar Palika Parishad Mandla
Dist- Mandla

Sub-Imposing Environmental Compensation for period 01/07/2021 to 31/12/2021 due to violation of directions of the Hon'ble NGT and the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986 Notice Thereof.

- Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"
2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021
3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Mandla Twon.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS as per report of the site inspection dated 03/02/2022 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/07/2021 to 31/12/2021 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Mandla	Mandla	2,4,10	N.A	N.A	02	NA	02	120	120

You are, hereby, given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non-compliance and deposition of the levied environmental compensation amount for the period of 01/07/2021 to 31/12/2021.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.

For and on behalf of MPPCB

(Alok Kumar Jain)

Regional Officer

Jabalpur, Date: / /

28/11/23

Endt.No.:- 2342 /HOPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Mandla for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)

Regional Officer



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjp@rediffmail.com

No. /ROPCB/2023

Bhopal, Date: / /2023

To,

**The Chief Municipal Officer
Nagar Palika Parishad Mandla
Dist- Mandla**

Sub-Imposing Environmental Compensation for period 01/07/2022 to 31/10/2023 due to violation of directions of the Hon'ble NGT and the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986 Notice Thereof.

**Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"
2-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
3-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023**

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Mandla Twon.



MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjb@rediffmail.com

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS as per report of the site inspection dated 08/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/01/2022 to 31/10/2023 as per table given below :-

ULB Name	District	Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Mandla	Mandla	2,4,10	N.A	N.A	02	NA	02	440	440

You are, hereby, given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non compliance and deposition of the levied environmental compensation amount for the period of 01/01/2022 to 31/10/2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.

For and on behalf of MPPCB

(Alok Kumar Jain)

Regional Officer

Jabalpur, Date: / /

24/11/23

Endt.No.:- 2330/HOPCB/2023

Copy to:-

1- Member Secretary, M.P. Pollution Control Board Bhopal for information.

2- The District Collector, Mandla for information and necessary action.

3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)

Regional Officer



MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

No. /ROPCB/2023

Jabalpur, Date: / /2023

To,
The Commissioner
Nagar Palik Nigam Jabalpur
Dist- Jabalpur

Sub-Imposing Environmental Compensation for period 01/07/2021 to 31/12/2021 due to violation of directions of the Hon'ble NGT and the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986 Notice Thereof.

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018
"Compliance of Municipal Solid Waste Management Rules 2016"
2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021
3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Nigam Jabalpur and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Jabalpur Twon.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjb@rediffmail.com

WHEREAS as per report of the site inspection dated 03/02/2022 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/07/2021 to 31/12/2021 as per table given below: -

ULB Name	District	Non-Compliance							
		Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Jabalpur	Jabalpur	2,4,10	N.A	N.A	03	NA	03	180	180

You are, hereby, given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non-compliance and deposition of the levied environmental compensation amount for the period of 01/07/2021 to 31/12/2021.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.

For and on behalf of MPPCB

(Alok Kumar Jain)
Regional Officer

Jabalpur, Date: / /

28/11/23

Endt.No.: 2340 /HOPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Jabalpur for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)
Regional Officer



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

No. /ROPCB/2023

Bhopal, Date: / /2023

To,

The Commissioner
Nagar Palik Nigam Jabalpur
Dist- Jabalpur

Sub-Imposing Environmental Compensation for period 01/07/2022 to 31/10/2023 due to violation of directions of the Hon'ble NGT and the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986 Notice Thereof.

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"

2-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023

3-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Nigam Jabalpur and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Jabalpur Twon.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjp@rediffmail.com

WHEREAS in OA No. 606/2018 “Compliance of Municipal Solid Waste Management Rules 2016” and other environment issues. Hon’ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- *After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.*
- 2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*
- 3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
- 4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
- 5- *Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon’ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that “*if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies*”

WHEREAS there is no change in ground reality as observed during inspection done by our officer’s time to time in past.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjb@rediffmail.com

WHEREAS as per report of the site inspection dated 07/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/01/2022 to 31/10/2023 as per table given below: -

ULB Name	District	Rules 22 of SWM Rules 2016		Non-Compliance		Commencement of STP installation		Total Rs. In lakh	
		S. No of non-compliance	Compensation (Rs. In Lakh)	Legacy waste disposal compensation in Rs.	Bioremediation of Drains No of Drain	Compensation in Rs.	No of STPs		Compensation (Rs. In Lakh)
Jabalpur	Jabalpur	2,4,10	N.A	N.A	03	NA	03	660	660

You are, hereby, given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non-compliance and deposition of the levied environmental compensation amount for the period of 01/01/2022 to 31/10/2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.

For and on behalf of MPPCB

(Alok Kumar Jain)

Regional Officer

Jabalpur, Date: / /

24/11/23

Endt.No.:- 2328/R/OPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Jabalpur for information and necessary action.
- 3- Direction (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)

Regional Officer



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjp@rediffmail.com

No. /ROPCB/2023

Jabalpur, Date: / /2023

To,

The Chief Municipal Officer
Nagar Parishad Bhedaghat
Dist- Jabalpur

Sub-Imposing Environmental Compensation for period 01/07/2021 to 30/09/2023 due to violation of directions of the Hon'ble NGT and the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986 Notice Thereof.

- Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"**
2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021
3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Bhedaghat Twon.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS in OA No. 606/2018 “Compliance of Municipal Solid Waste Management Rules 2016” and other environment issues. Hon’ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- *After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.*
- 2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*
- 3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
- 4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
- 5- *Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon’ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that “if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies”

WHEREAS there is no change in ground reality as observed during inspection done by our officer’s time to time in past.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS as per report of the site inspection dated 08/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/07/2021 to 30/09/2023 as per table given below:-

Non-Compliance									
ULB Name	District	Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Mandla	Mandla	2,4,10	N.A	N.A	01	NA	01	280	280

You are, hereby, given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non-compliance and deposition of the levied environmental compensation amount for the period of 01/07/2021 to 30/09/2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.

For and on behalf of MPPCB

(Alok Kumar Jain)
Regional Officer
Jabalpur, Date: / /

28/11/23

Endt.No.:- 2344 /HOPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Mandla for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)
Regional Officer



**REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,**



Plot No. 28 C, Sector New, Industrial Area Mandideep, District - Raisen

Phone No. 07480-292564, E-mail :- romppcbmandideep@gmail.com

Sr. No. ~~2687~~ MPPCB/RO/MND/2023

Dated 23/ 11 /2023

To,

The Chief Municipal Officer,
Nagar palika Parishad Narmadapuram,
District – Narmadapuram (M.P.)

Sub:- Imposition of Environment Compensation for the period 01.07.2021 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the Provision of section 24 of Water (Prevention & control of Pollution) Act, 1974 Notice there of.

Ref :-

1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Soild Waste Management Rules, 2016."
2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023

—00—

Whereas MP Pollution control Board (MPPCB) is a Statutory body constituted under section 4 of the Water (Preventin & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the Nagar Palika Parisad and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the soild waste management Rules, 2016 as well as management & treatement of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you are discharging untreated sewage from twon into narmada river, Which is violation of section 24 of Water (Prevention & control of Pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of soild waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 In OA no. 71/2023 (shri kirti kumar Sadashiv Bhat V/s Narmada Waster Resource Department & Other), Hon'ble NGT Zonal Beanch, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt discharge of untreated Sewage in Narmada river in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Soild Waste Management Rules, 2016 and Other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that :-

1. After 31.03.2020 Failure to emply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation

at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.

3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been Directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **162 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of addional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Mandideep.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **72 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and discharge of untreated water into the water bodies since there is no sewage treatment plant in Narmadapuram, therefore you are liable to pay environment compensation for the period **01.07.2021 to 31.10.2023** as per table give below :-

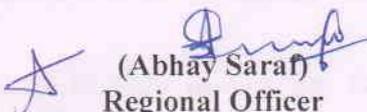
Non Compliance						
ULBs Name	Distict	Bioremediation of Drains		Commencement of STP Installation		Total (Rs in Lakh)
		No. of Drain	Compensation (Rs in Lakh)	No of STPs	Compensation (Rs in Lakh)	
Narmadapuram	Narmadapuram	01	140.00	01	280.00	420.00

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.07.2021 to 31.10.2023**.

In case no reply is received within 15 days from the date of issue fo this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**


(Abhay Saraf)
Regional Officer
MP Pollution Control Board
Mandideep, Raisen (M.P.)

El.No. **MPPCB/RO/MND/2023**

Dated / /2023

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environement), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environement), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.


(Abhay Saraf)
Regional Officer
MP Pollution Control Board
Mandideep, Raisen (M.P.)



MADHYA PRADESH POLLUTION

Paryawaran Parisar, E-5, Arera Col
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, 1

No. 174/MSW/HOPCB/2021

To,

The Chief Municipal Officer,
Nagar Parishad,
Amarkantak,
Distt.- Anuppur M.P.)

OL BOARD

016

18@gmail.com

Bhopal, Date: 24/12/2021

संलग्नक-7-A

Azadi Ka
Amrit Mahotsav
संलग्नक-A



Sub: Execution of the directions passed by Hon'ble National Green Tribunal imposing Environment Compensation for the period 01/07/2020 to 31/12/2020 for violating the provisions of Solid Waste Management Rules 2016.

Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management rules, 2016".
2. This office letter No. 62/HOPCB/2021 Bhopal Dated 01/03/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body- Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No. 593/2017 and 06.12.2019 in O.A. No. 67/2018) w.e.f. 01.04.2020.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail: mswmpcb18@gmail.com

75
Azadi Ka
Amrit Mahotsav

- Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020. - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, as per report dated 08.01.2021 and the site inspection dated 05.08.20 & 01.07.21 carried out by Regional Office, MPPCB, Shahdol, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 30.06.2020 to 31.12.2020 as per details given below :-

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
Amarkantak	Anuppur	2,3,4,6,8,10	6	6	2	60	0	0	72

WHEREAS, till date no reply of above referred notice dated 01.03.2021 has been received from you end. Whereas the Commissioner Urban Administration & Development Department, Govt. of MP has been requested vide letter no. 167 dt. 12/11/2021 to direct the Urban local bodies to deposit the amount of environmental compensation. In this respect Additional Commissioner Urban Administration Directorate has directed you vide letter sha-14/SBM/2021/2150 dt.17-12-2021 to take cognizance and comply as per law;

You are hereby directed to pay Environment Compensation of Rs 72 Lakhs for period of violation from 01.07.2020 to 31.12.2020 i.e. 06 months within 15 days from the date of issue these directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhychal Treasury, Vindhychal Bhawan Bhopal.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of
M.P. Pollution Control Board

(A.A.Mishra)
Member Secretary

Copy to :-

The Regional Officer, M. P. Pollution Control Board, Shahdol for information & necessary action please.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail:mswmppcb13@gmail.com

Azadi Ka Amrit Mahotsav

संलग्नक - B

No/32/MSW/HOPCB/2022

Bhopal, Date: 22/05/2022

To,

The Commissioner/The Chief Municipal Officer,
Nagar Paik Nigam/Nagar Palika Parishad,
Nagar Parishad

Distt.....(M.P.)
(As per enclosed list)

599
18/05/22

Sub: Imposition of Environment Compensation for the period 01.01.2021 to 30.06.2021 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environmental (Protection) Act,1986: Notice There of.

- Ref:**
1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016".
 2. This office letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the power to issue directions under section-5 of the Environmental (Protection) Act,1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board and it is the mandatory duty of Urban-Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "Compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in O.A. No 673/2018) w.e.f. 01.04.2020.
4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

C:\Users\mppcb\Desktop\ALL\letter C1-1

Handwritten signatures and date 22/05/2022

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

WHEREAS, as per report of the site inspection dated carried out by Regional Office, MPPCB, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 01.01.2021 to 30.06.2021 and you are liable to pay environmental compensation as per table given below :-

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
AS PER ENCLOSED LIST									

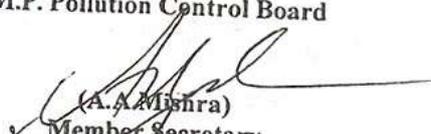
WHEREAS, MPPCB vide this office letter No. 174 dt. 24/12/2021 has already directed you to pay Environment Compensation of Rs. lakhs for period of violation from 01.07.2020 to 31.12.2020 within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited so far.

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above Stated non compliance and deposition of the levied environmental compensation amount for the period of 01/01/2021 to 30/06/2021.

In case no reply is received within 15 days from the date of issue of this notice, above proposed Environmental Compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act, 1986.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**


(A.A. Mishra)
Member Secretary

Copy to :-

1. The Commissioner, Directorate of Urban Administration & Development, Palika Bhavan, Shivaji Nagar, Bhopal (M.P) for information & necessary action Please.
2. The Regional Officer, M. P. Pollution Control Board, Shandaul for information & necessary action please.

En: Environmental Compensation list of 378 ULBs

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Compendium calculation on ULBs for Non-Compliance as per NGT order dated 25.02.20 & 14.12.2020 in the matter of OA 606/2018
Compendium Calculation (January 2021 to June 2021)

S no	Division	Urban Local Body	District	Compliance of Rule 22 of SWM Rules, 2016		Compendium of disposal of Legacy		Shore Remediation of Drains		Compendium of STP Installation		Total (Rs In lakh)	Date of In-spection
				S. No. of Non-Compliance	Compendium (Rs in lakh)	Compendium (Rs in lakh)	Year	No of Drains	Compendium (Rs in lakh)	No of STP	Compendium (Rs in lakh)		
304	Rawla	Jalwara	Sitra	2,34,8,10	6	6	6	1	30	1	30	72	8/2/21
305	Rawla	Kotla	Sitra	2,34,8,10	6	6	6	0	0	1	30	42	8/2/21
306	Rawla	Kotla	Sitra	2,34,8,10	6	6	6	1	30	1	30	72	8/2/2021
307	Rawla	Nahar	Sitra	2,3,8,10	6	6	6	3	90	1	30	132	8/18/2021
308	Rawla	Nahar	Sitra	2,3,8,10	6	6	6	3	90	1	30	132	8/20/2021
309	Rawla	New Ramnagar	Sitra	2,34,8,10	6	6	6	0	0	1	30	42	8/2/2021
310	Rawla	Ramou Barghain	Sitra	2,3,4,8,10	6	6	6	2	60	1	30	66	8/2/2021
311	Rawla	Sitra	Sitra	2,10	6	6	6	2	60	0	0	56	8/2/2021
312	Rawla	Unchhara	Sitra	2,3,4,8,10	6	6	6	2	60	0	0	102	8/18/2021
313	Shahdol	Dindori	Dindori	2,4,6,8,10	6	6	6	3	90	0	0	102	6/12/2021
314	Shahdol	Shahwara	Randori	2,4,6,8,10	6	6	6	0	0	0	0	12	6/11/2021
315	Shahdol	Shahwara	Randori	2,4,6,8,10	6	6	6	2	60	0	0	72	8/12/21
316	Shahdol	Anudour	Anudour	2,4,6,10	6	6	6	1	30	1	30	72	11/6/2021
317	Shahdol	Bechari	Shahdol	2,4,6,10	6	6	6	0	0	0	0	12	8/2/2021
318	Shahdol	Biuri	Anudour	2,4,10	6	6	6	0	0	0	0	12	12/6/2021
319	Shahdol	Burhar	Umaria	2,4,6,10	6	6	6	0	0	0	0	12	6/14/2021
320	Shahdol	Chandri	Umaria	2,4,10	6	6	6	0	0	0	0	12	7/14/2021
321	Shahdol	Dharam	Shahdol	2,4,10	6	6	6	1	30	1	30	72	6/1/2021
322	Shahdol	Jasrinthagar	Shahdol	2,4,10	6	6	6	0	0	0	0	12	8/17/2021
323	Shahdol	Jalhari	Anudour	2,4,6,8,10	6	6	6	0	0	0	0	12	11/6/2021
324	Shahdol	Khand	Shahdol	2,4,6,8,10	6	6	6	0	0	0	0	12	7/13/2021
325	Shahdol	Kotma	Anudour	2,4,10	6	6	6	1	30	1	30	72	8/11/2021
326	Shahdol	Nowrozabad	Umaria	2,4,10	6	6	6	1	30	1	30	72	7/14/2021
327	Shahdol	Pali	Umaria	2,4,10	6	6	6	1	30	1	30	72	8/18/21
328	Shahdol	Pasan	Anudour	2,4,10	6	6	6	1	30	1	30	72	6/26/21
329	Shahdol	Shahdol	Shahdol	2,3,4,6,10	6	6	6	1	30	1	30	72	7/19/2021
330	Shahdol	Umaria	Umaria	2,4,10	6	6	6	1	30	1	30	72	7/13/2021
331	Rawla	Singrauli	Singrauli	0	0	0	0	9	270	0	0	270	8/1/2021
332	Ujjain	Khachrod	Ujjain	2,10	6	6	6	0	0	1	30	36	10/4/2021
333	Ujjain	Nagda	Ujjain	2,6,10	6	6	6	1	30	1	30	66	19-07-21
334	Ujjain	Unhel	Ujjain	6,8,10	6	6	6	0	0	1	30	36	19-04-21
335	Ujjain	Mahidpur	Ujjain	8,10	6	6	6	2	60	1	30	102	10-07-21
336	Ujjain	Maldon	Ujjain	6,8,10	6	6	6	0	0	1	30	42	20-06-21
337	Ujjain	Tarana	Ujjain	6,8,10	6	6	6	0	0	1	30	42	19-06-21
338	Ujjain	Badnagar	Ujjain	2,6,10	6	6	6	1	30	1	30	72	19-06-21
339	Ujjain	Agar	Agar	6,8,10	6	6	6	2	60	1	30	102	07-2021
340	Ujjain	Badagson	Agar	6,8,10	6	6	6	2	60	2	30	102	12-06-21
341	Ujjain	Bidod	Agar	2,6,10	6	6	6	1	30	1	30	72	12-06-21
				6,8,10	6	6	6	2	60	1	30	102	13-04-21
													18-07-2021



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोखरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax (07652) 248038 / E mail : ropcbshahadol@gmail.com



क्रमांक १११५ / क्षेत्रा / प्रनिबो / शहडोल / 2023
प्रति,

शहडोल, दिनांक १२ / 09 / 2023

मुख्य नगर पालिका अधिकारी,
नगर परिषद अमरकंटक,
जिला- अनूपपुर (म.प्र.)

विषय:- अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति की राशि वावत्।

- संदर्भ:- 1. माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. नंबर 606/2018 में दिनांक 25/02/2020, 28/02/2020, एवं 14/12/2020 को पारित आदेश।
2. बोर्ड मुख्यालय द्वारा जारी आदेश प्रमाण पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11/08/2023।
3. इस कार्यालय का नोटिस पत्र क्रमांक 1633 दिनांक 25/8/2023।

उपरोक्त बिषयान्तर्गत माननीय एन.जी.टी. के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1) एवं बोर्ड मुख्यालय के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (2) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा आपके विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपण के संबंध में नोटिस जारी कर अपना पक्ष प्रस्तुत करने हेतु आपको 15 दिवस का समय दिया गया था। समय उपरान्त आपके द्वारा पर्यावरण क्षतिपूर्ति के अधिरोपण के संबंध में कोई प्रति उत्तर/पक्ष इस कार्यालय को प्रेषित नहीं किया गया है।

अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा निर्धारित अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति राशि रूपए 24000000.00/- (" दो करोड़ चालीस लाख ") रुपये 7 दिवस के अंदर जमा कराया जाना सुनिश्चित करे। इस कार्यालय को खाते का विवरण संलग्न प्रपत्र के अनुसार है।

उक्त राशि जमा नहीं किए जाने की दशा में माननीय जिलाधीश अनूपपुर को उक्त संबंध में आर.आर.सी. जारी कर पर्यावरण क्षतिपूर्ति बसूल कराए जाने के अतिरिक्त अन्य कोई विकल्प नहीं होगा।
संलग्न:- उपरोक्तानुसार

ok

(संजीव मेहरा)

क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,

शहडोल (म.प्र.)

क्रमांक १११५ / क्षेत्रा / प्रनिबो / शहडोल / 2023

शहडोल, दिनांक १२ / 09 / 2023

प्रतिलिपि:- 1. सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

2. कलेक्टर कार्यालय, जिला अनूपपुर, की ओर सूचनार्थ।

3. डायरेक्टर, पर्यावरण प्रभारी, विधि शाखा, बोर्ड मुख्यालय भोपाल, की ओर सूचनार्थ प्रेषित।

ok

(संजीव मेहरा)

क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,

शहडोल (म.प्र.)

877

राष्ट्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड, शहडोल के कलेक्शन खाते की जानाकारी निम्नानुसार है:-

क्र	बैंक का नाम एवं पता	खाता क्रमांक	IFSC Code
1.	Bank of Baroda, Burhar Road, Gurunanak Chowk Shahdol-484001	12930100021558	BARB0SOHAGP (Fifth Charcter is Zero)

उपरोक्तानुसार बैंक पासबुक की छायाप्रति संलग्न है।



बैंक ऑफ़ बड़ोदा
Bank of Baroda
India's International Bank

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याद रखें / Remember:

- आपके खाते में नवीनतम केवाईसी, नामांकन, मोबाइल नंबर एवं ई-मेल आईडी अद्यतन होने चाहिए।
Your account should be updated with your latest KYC, Nomination, Mobile number & Email ID
- अपनी पासबुक को सावधानी पूर्वक रखें, अपनी पासबुक पर हस्ताक्षर न करें, पासबुक को नियमित रूप से अद्यतन करें, किसी भी प्रकार की विसंगति होने की सूचना तत्काल दी जानी चाहिए।
Preserve your passbook carefully. Do not put your signature on passbook. Get passbook updated regularly. Any discrepancy should be notified immediately
- कृपया अपनी व्यक्तिगत जानकारी, प्रयोक्ता आईडी, पिन, पासवर्ड, सीवीवी संख्या किसी को न बताएं, कॉल या ई-मेल के माध्यम से इस प्रकार की जानकारी मांगे जान पर शाखा को सूचित किया जाना चाहिए।
Please do not give your personal information, user IDs, Pins, Password, CVV number to anyone. Any calls or emails requesting for such information should be notified to the branch.
- खाते के लिए पहली पासबुक नि:शुल्क होगी, शुल्क का भुगतान किए जाने पर डुप्लीकेट पासबुक उपलब्ध करवाई जाएगी।
First passbook in account is free. Duplicate passbook may be provided on payment of fee.
- प्रत्येक अर्द्ध वर्ष में 50 डेबिट (स्थायी अनुदेशों, वैकल्पिक डिलिवरी चैनलों, सेवा प्रसारों से संबंधित प्रवृत्तियों को छोड़कर) की अनुमति होगी, 50 प्रवृत्तियों से अधिक लेन देन होने पर प्रचार लगाया जाएगा।
50 debits (excluding Standing Instruction, Alternate Delivery Channels, related to service charges) per half year is permitted
- Transaction exceeding above 50 will be charged.
- ध्याज की गणना दैनिक आधार पर की जाएगी और तिमाही की समाप्ति के 15 दिनों के भीतर खाते में जमा किया जाएगा।
Interest is calculated on daily basis and credited to accounts within 15 days of end of quarter.

Branch Name : SHAHDOL, MP Phone : 07652-240358
 Branch Address : BURHAR ROAD
 : GURUNANAK CHOWK SHAHDOL MP MADHYA PRADESH
 Branch Email ID : sohagp@bankofbaroda.com
 MICR Code : 484012001 IFSC : BARB0SOHAGP [Fifth character is zero]
 Customer ID : 055916835 PPO NO : NA
 Account Number : 12930100021558 A/c Opening Date : 11-08-2020
 Account Name : MEMBER SECRETARY REGIONAL OFFICER AND M P POLLUTION CONTROL BOARD SHAHDOL
 Address : OPP VISHANDASANI PETROL PUMP
 : NEAR OLD BUS STAND SHAHDOL
 : SHAHDOL
 Nominee Name : No

Ramesh
27/8/20

Accountant
M.P. Pollution Control Board
Shahdol (M.P.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुझर रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax [07532] 218918 E-mail: mpceis@shahdol@gmail.com

संलग्नक - 62



क्रमांक 2239/क्षेका/प्रनिबो/शहडोल/2023
प्रति,

शहडोल, दिनांक 25/09/2023

मुख्य नगर पालिका अधिकारी,
नगर परिषद अमरकंटक,
जिला- अनूपपुर (म.प्र.)

विषय:- अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु सशोधित पर्यावरण क्षतिपूर्ति की राशि वावत्।

- संदर्भ:-1. माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. नंबर 606/2018 में दिनांक 25/02/2020, 28/02/2020, एवं 14/12/2020 को पारित आदेश।
2. बोर्ड मुख्यालय द्वारा जारी आदेश प्रमाण पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11/08/2023।
3. इस कार्यालय का नोटिस पत्र क्रमांक 1633 दिनांक 25/8/2023
4. इस कार्यालय का पत्र क्रमांक 2224 दिनांक 02.09.2023

उपरोक्त विषयान्तर्गत माननीय एन.जी.टी. के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1) एवं बोर्ड मुख्यालय के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (2) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा आपके विरुद्ध पर्यावरण क्षतिपूर्ति राशि 5,28,00000.00/- (पांच करोड़ अठ्ठाइस लाख रुपये मात्र) अधिरोपण के संबंध में नोटिस जारी किया गया था।

अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (4) में टंकण त्रुटि के परमार्जन कर आदेश स्पष्ट किया जाता है, कि अंतिम रूप से निर्धारित पर्यावरण क्षतिपूर्ति राशि 2,40,00000.00/- (दो करोड़ चालीस लाख रुपये मात्र) न होकर, नोटिस में उल्लेखित राशि 5,28,00000.00/- (पांच करोड़ अठ्ठाइस लाख रुपये मात्र) ही है।

(संजीव मेहरा)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)

शहडोल, दिनांक 25/09/2023

क्रमांक 2240/क्षेका/प्रनिबो/शहडोल/2023

- प्रतिलिपि:-1. सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
2. कलेक्टर कार्यालय, जिला अनूपपुर, की ओर सूचनार्थ।

(संजीव मेहरा)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)

MADHYA PRADESH POLLUT

Paryawaran Parisar, E-5, Arera
Phone (0755)-2466191, 2464428, Fax (0755)-2463

No. 174/MSW/HOPCB/2021

To,

The Chief Municipal Officer,
Nagar Parishad,
Dindori
Distt.- Dindori (M.P.)

Sub: Execution of the directions passed by Hon'ble National Green Tribunal imposing Environment Compensation for the period 01/07/2020 to 31/12/2020 for violating the provisions of Solid Waste Management Rules 2016.

Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management rules, 2016".
2. This office letter No. 62/HOPCB/2021 Bhopal Dated 01/03/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body- Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018 , "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in OA. No 673/2018) w.e.f. 01.04.2020.

TROL BOARD

I-462016

ppcb18@gmail.com

Bhopal, Date: 24 /12 /2021

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Azadi Ka
Amrit Mahotsav

संलग्नक-E



[Handwritten signature]

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail:mswmppcb18@gmail.com

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Azadi Ka
Amrit Mahotsav

4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, as per report dated 08.01.2021 and the site inspection dated 04.08.20 & 16.06.21 carried out by Regional Office, MPPCB, Shahdol, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 30.06.2020 to 31.12.2020 as per details given below :-

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
Dindori	Dindori	4,6,8,10	6	6	3	90	0	0	102

WHEREAS, till date no reply of above referred notice dated 01.03.2021 has been received from you end. Whereas the Commissioner Urban Administration & Development Department, Govt. of MP has been requested vide letter no. 167 dt. 12/11/2021 to direct the Urban local bodies to deposit the amount of environmental compensation. In this respect Additional Commissioner Urban Administration Directorate has directed you vide letter sha-14/SBM/2021/2150 dt.17-12-2021 to take cognizance and comply as per law;

You are hereby directed to pay Environment Compensation of Rs 102 Lakhs for period of violation from 01.07.2020 to 31.12.2020 i.e. 06 months within 15 days from the date of issue these directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of
M.P. Pollution Control Board

(A.A.Mishra)

Member Secretary

Copy to :-

The Regional Officer, M. P. Pollution Control Board, Shahdol for information & necessary action please.

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail: mswmpcb18@gmail.com

हलगतक -F

No/638/MSW/HOPCB/2022

Bhopal. Date: 11/05/2022

To,

The Commissioner/The Chief Municipal Officer,
Nagar Paik Nigam/Nagar Palika Parishad,
Nagar Parishad

Distt.....(M.P.)
(As per enclosed list)

Sub: Imposition of Environment Compensation for the period 01.01.2021 to 30.06.2021 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environmental (Protection) Act, 1986: Notice There of.

- Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016".
2. This office letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the power to issue directions under section-5 of the Environmental (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

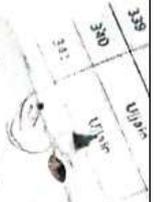
WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "Compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in O.A. No 673/2018) w.e.f. 01.04.2020.
4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

C:\Users\mppcb\Desktop\ALL\letter C1-1





WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

WHEREAS, as per report of the site inspection dated carried out by Regional Office, MPPCB, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 01.01.2021 to 30.06.2021 and you are liable to pay environmental compensation as per table given below :-

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
AS PER ENCLOSED LIST									

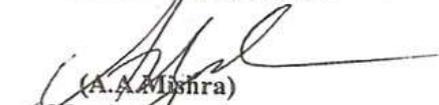
WHEREAS, MPPCB vide this office letter No. 174 dt. 24/12/2021 has already directed you to pay Environment Compensation of Rs..... lakhs for period of violation from 01.07.2020 to 31.12.2020 within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited so far.

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above Stated non compliance and deposition of the levied environmental compensation amount for the period of 01/01/2021 to 30/06/2021.

In case no reply is received within 15 days from the date of issue of this notice, above proposed Environmental Compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act, 1986.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of
 M.P. Pollution Control Board


 (A.A. Mishra)
 Member Secretary

Copy to :-

1. The Commissioner, Directorate of Urban Administration & Development, Palika Bhavan, Shivaji Nagar, Bhopal (M.P) for information & necessary action Please.
2. The Regional Officer, M. P. Pollution Control Board, for information & necessary action please.

En: Environmental Compensation list of 378 ULBs

62

Compliance on installation of UBA for RWY Compliance at 04108 NOT authorized 25.02.20 & 14.12.2020 in the matter of CA 608/2018
Compliance Calculation January 2021 to June 2021

S.no	Division	Urban Local Body	District	Compliance of Rule 23 of SWM Rules, 2016		Compliance of Waste disposal of Legacy		Abscondment of Drains		Compliance of STP Installation		Total (Rs in lakh)	Date of completion
				5 No. of Non Compliance	Compliance (Rs in lakh)	Compliance (Rs in lakh)	Waste	No of Drains	Compliance (Rs in lakh)	No of STP	Compliance (Rs in lakh)		
304	Rewa	Jaywara	Sirma	2,3,4,8,10	0	0	0	1	0	1	30	72	8/25/2021
305	Rewa	Kowar	Sirma	2,3,4,8,10	0	0	0	1	0	1	30	42	8/25/2021
306	Rewa	Koshi	Sirma	2,3,4,8,10	0	0	0	1	0	1	30	72	8/15/2021
307	Rewa	Nasir	Sirma	2,3,8,10	0	0	0	1	0	1	30	132	8/20/2021
308	Rewa	Nasir	Sirma	2,3,8,10	0	0	0	1	0	1	30	132	8/14/2021
309	Rewa	Nasir	Sirma	2,3,4,8,10	0	0	0	1	0	1	30	132	8/22/2021
310	Rewa	Ramgarh Rajgan	Sirma	2,3,4,8,10	0	0	0	0	0	0	0	86	8/16/2021
311	Rewa	Sirma	Sirma	2,3,4,8,10	0	0	0	0	0	0	0	102	8/16/2021
312	Rewa	Uchharia	Sirma	2,3,4,8,10	0	0	0	0	0	0	0	102	8/16/2021
313	Rewa	Uchharia	Sirma	2,3,4,8,10	0	0	0	0	0	0	0	102	8/16/2021
314	Rewa	Sakhera	Quilon	2,4,6,8,10	0	0	0	0	0	0	0	72	1/7/21, 9/1/21
315	Rewa	Amalgarh	Amalgarh	2,3,4,6,8,10	0	0	0	0	0	0	0	72	11/6/2021
316	Rewa	Amalgarh	Amalgarh	2,4,6,10	0	0	0	0	0	0	0	12	12/6/2021
317	Rewa	Bondari	Amalgarh	2,4,10	0	0	0	0	0	0	0	12	8/14/2021
318	Rewa	Bondari	Amalgarh	2,4,6,10	0	0	0	0	0	0	0	12	7/14/2021
319	Rewa	Bondari	Amalgarh	2,4,6,10	0	0	0	0	0	0	0	12	6/14/2021
320	Rewa	Chandla	Amalgarh	2,4,10	0	0	0	0	0	0	0	12	8/7/21
321	Rewa	Dhawan	Amalgarh	2,4,10	0	0	0	0	0	0	0	12	11/6/2021
322	Rewa	Jaywara	Amalgarh	2,4,10	0	0	0	0	0	0	0	12	7/13/2021
323	Rewa	Amalgarh	Amalgarh	2,4,6,8,10	0	0	0	0	0	0	0	12	7/13/2021
324	Rewa	Amalgarh	Amalgarh	2,4,6,8,10	0	0	0	0	0	0	0	72	8/17/2021
325	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	72	8/17/2021
326	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	72	8/17/2021
327	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	72	8/17/2021
328	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	72	8/17/2021
329	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	72	8/17/2021
330	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	270	8/16/2021
331	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	36	10-07-2021
332	Rewa	Amalgarh	Amalgarh	2,4,10	0	0	0	0	0	0	0	66	13-06-21
333	Rewa	Amalgarh	Amalgarh	2,6,10	0	0	0	0	0	0	0	36	10-07-2021
334	Rewa	Amalgarh	Amalgarh	6,8,10	0	0	0	0	0	0	0	102	19-06-21
335	Rewa	Amalgarh	Amalgarh	8,10	0	0	0	0	0	0	0	102	10-07-2021
336	Rewa	Amalgarh	Amalgarh	6,8,10	0	0	0	0	0	0	0	42	20-06-21
337	Rewa	Amalgarh	Amalgarh	6,8,10	0	0	0	0	0	0	0	72	11-07-2021
338	Rewa	Amalgarh	Amalgarh	2,6,10	0	0	0	0	0	0	0	102	15-06-21
339	Rewa	Amalgarh	Amalgarh	6,8,10	0	0	0	0	0	0	0	102	12-06-21
340	Rewa	Amalgarh	Amalgarh	6,8,10	0	0	0	0	0	0	0	72	17-07-21
341	Rewa	Amalgarh	Amalgarh	2,6,10	0	0	0	0	0	0	0	102	13-06-21

क. आ. ल. क. तपि.



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोरतरा, बुढर रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax (07652) 248038 / E mail : ropebshahadol@gmail.com



संलग्नक - 6

क्रमांक 2229/क्षेका/प्रनिबो/शहडोल/2023
प्रति,

शहडोल, दिनांक 22/09/2023

मुख्य नगर पालिका अधिकारी,
नगर परिषद डिंडोरी (म.प्र.)

विषय:- अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति का राशि वावत्।

- संदर्भ:- 1. माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. नंबर 606/2018 में दिनांक 25/02/2020, 28/02/2020, एवं 14/12/2020 को पारित आदेश।
2. बोर्ड मुख्यालय द्वारा जारी आदेश प्रमाण पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11/08/2023।
3. इस कार्यालय का नोटिस पत्र क्रमांक 1829 दिनांक 25/8/2023।

उपरोक्त बिषयान्तर्गत माननीय एन.जी.टी. के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1) एवं बोर्ड मुख्यालय के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (2) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा आपके विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपण के संबंध में नोटिस जारी कर अपना पक्ष प्रस्तुत करने हेतु आपको 15 दिवस का समय दिया गया था। समय उपरान्त आपके द्वारा पर्यावरण क्षतिपूर्ति के अधिरोपण के संबंध में कोई प्रति उत्तर/पक्ष इस कार्यालय को प्रेषित नहीं किया गया है।

अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा निर्धारित अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति राशि रुपए 64800000.00/- ("छ: करोड़ अड़तालीस लाख") रुपये 7 दिवस के अंदर जमा कराया जाना सुनिश्चित करें। इस कार्यालय के खाते का विवरण संलग्न प्रपत्र के अनुसार है।

उक्त राशि जमा नहीं किए जाने की दशा में माननीय जिलाधीश डिंडोरी, को उक्त संबंध में आर.आर.सी. जारी कर पर्यावरण क्षतिपूर्ति बसूल कराए जाने के अतिरिक्त अन्य कोई विकल्प नहीं होगा।
संलग्न:- उपरोक्तानुसार

(संजीव मेहरा)

क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)

शहडोल, दिनांक 22/09/2023

क्रमांक 2229/क्षेका/प्रनिबो/शहडोल/2023

प्रतिलिपि:- 1. सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

2. कलेक्टर कार्यालय, जिला डिंडोरी, की ओर सूचनार्थ।

3. डायरेक्टर, पर्यावरण प्रभारी, विधि शाखा, बोर्ड मुख्यालय भोपाल, की ओर सूचनार्थ प्रेषित।

(संजीव मेहरा)

क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)

(372)

य कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड, शहडोल के कलेक्शन खाते की जानाकरी निम्नानुसार है:-

क्र	बैंक का नाम एवं पता	खाता क्रमांक	IFSC Code
1.	Bank of Baroda, Burhar Road, Gurunanak Chowk Shahdol-484001	12930100021558	BARB0SOHAGP (Fifth Charcter is Zero)

उपरोक्तानुसार बैंक पासबुक की छायाप्रति संलग्न है।



बैंक ऑफ़ बड़ौदा
Bank of Baroda
India's International Bank

Page No.
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Collection A/c

धर रखें। Remember:

- आपके खाते में नवीनतम केवाईसी, नामांकन नोवाइल नंबर एवं ई-मेल आईडी अद्यतन होने चाहिए।
Your account should be updated with your latest KYC, Nomination, Mobile number & Email ID
- अपनी पासबुक में सावधानी पूर्वक रखें। अपनी पासबुक पर हस्ताक्षर न करें, पासबुक को नियमित रूप से अद्यतन करें। किसी भी प्रकार की विस्मृति होने की सूचना तत्काल दी जानी चाहिए।
Preserve your passbook carefully. Do not put your signature on passbook. Get passbook updated regularly. Any discrepancy should be notified immediately
- कृपया अपनी व्यक्तिगत जानकारी, प्रयोक्ता आईडी, पिन, पासवर्ड, सीवीवी संख्या किरती को न बताएं। कॉल या ई-मेल के माध्यम से इस प्रकार की जानकारी मांगे जाने पर शाखा को सूचित किया जाना चाहिए।
Please do not give your personal information, user IDs, Pins, Password, CVV number to anyone. Any calls or emails requesting for such information should be notified to the branch.
- खाते के लिए पहली पासबुक नि:शुल्क होगी। शुल्क का मुगतान किए जाने पर डुप्लीकेट पासबुक उपलब्ध करवायी जाएगी।
First passbook in account is free. Duplicate passbook may be provided on payment of fee.
- प्रत्येक अर्द्ध वर्ष में 50 डेबिट (स्थायी अनुदेशों, वैकल्पिक डिलिवरी चैनलों, सेवा प्रसारों से संबंधित प्रविष्टियों को छोड़कर) की अनुमति होगी। 50 प्रविष्टियों से अधिक लेन देन होने पर प्रचार लगाया जाएगा।
50 debits (excluding Standing Instruction, Alternate Delivery Channels, related to service charges) per half year is permitted.
- Transaction exceeding above 50 will be charged.
- व्याज की गणना दैनिक आधार पर की जाएगी और तिमाही की समाप्ति के 15 दिनों के भीतर खाते में जमा किया जाएगा।
Interest is calculated on daily basis and credited to accounts within 15 days of end of quarter.

Branch Name : SHAHDOL, MP Phone : 07652-240358
 Branch Address : BURHAR ROAD
 : GURUNANAK CHOWK SHAHDOL MP MADHYA PRADESH
 Branch Email ID : sohagp@bankofbaroda.com
 MICR Code : 484012001 IFSC : BARB0SOHAGP [Fifth character is zero]
 Customer ID : 055916835 PPO NO : NA
 Account Number : 12930100021558 A/c Opening Date : 11-08-2020
 Account Name : MEMBER SECRETARY REGIONAL OFFICER AND M P POLLUTION CONTROL BOARD SHAHDOL
 Address : OPP VISHANDASANI PETROL PUMP
 : NEAR OLD BUS STAND SHAHDOL
 : SHAHDOL
 Nominee Name : No

Ramesh
27/8/23
Accountant
M.P. Pollution Control Board
Shahdol (M.P.)



No. 1614/MSW/HOPCB/2022

Bhopal, Date: 11/05/2022

To,

**The Chief Municipal Officer,
Nagar Palika Parishad,
Mandla,
Distt.- Mandla (M.P.)**



Sub: Imposition of Environmental Compensation for the period 01.01.2021 to 30.06.2021 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environmental (Protection) Act, 1986: Notice there of.

**Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016".
2. This office letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021**

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the **Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board** and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018 , "Compliance of Solid Waste Management Rules, 2016 and other environment issues" Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in O.A. No 673/2018) w.e.f. 01.04.2020.
4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail:mswmpcb18@gmail.com



WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies.

WHEREAS, as per report of the site inspection dated dated **31.07.2021** carried out by Regional Office, MPPCB, **Jabalpur** it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period **01.01.2021 to 30.06.2021** and you are liable to pay environment compensation as per table given below :

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
Mandla	Mandla	2, 3, 8, 10	6	0	2	60	1	30	96

WHEREAS, MPPCB vide this office **letter No. 174 dt. 24/12/2021** has already directed you to pay Environment Compensation of **Rs.96 Lakhs** for period of violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited so far .

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above Stated non compliance and deposition of the levied environmental compensation amount for the period of **01/01/2021 to 30/06/2021**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed Environment Compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental(Protection) Act,1986.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**

Sleena
for **(A.A.Mishra)**
Member Secretary



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail: mswmppcb18@gmail.com



No. 174/MSW/HOPCB/2021

Bhopal, Date: 24 / 12 / 2021

To,
The Commissioner,
Nagar Palik Nigam,
Jabalpur,
Distt.- Jabalpur (M.P.)



Sub: Execution of the directions passed by Hon'ble National Green Tribunal imposing Environment Compensation for the period 01/07/2020 to 31/12/2020 for violating the provisions of Solid Waste Management Rules 2016.

Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management rules, 2016".
2. This office letter No. 62/HOPCB/2021 Bhopal Dated 01/03/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body- **Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board** and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in OA. No 673/2018) w.e.f. 01.04.2020.

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:mswmpcb18@gmail.com

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Azadi Ka
Amrit Mahotsav

- 4 Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, as per inspection dated 08.07.20 & 20.01.21 carried out by Regional Office, MPPCB, Jabalpur, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 30.06.2020 to 31.12.2020 as per details given below :-

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
Jabalpur	Jabalpur	0	0	60	0	0	3	90	150

WHEREAS, till date no reply of above referred notice dated 01.03.2021 has been received from you end. Whereas the Commissioner Urban Administration & Development Department, Govt. of MP has been requested vide letter no. 167 dt. 12/11/2021 to direct the Urban local bodies to deposit the amount of environmental compensation. In this respect Additional Commissioner Urban Administration Directorate has directed you vide letter sha-14/SBM/2021/2150 dt.17-12-2021 to take cognizance and comply as per law;

You are hereby directed to pay Environment Compensation of Rs.150 Lakhs for period of violation from 01.07.2020 to 31.12.2020 i.e. 06 months within 15 days from the date of issue these directions, in the P.D. account number 051/1121/2109 of Additioanal Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal .

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of
M.P. Pollution Control Board

(A.A. Mishra)
Member Secretary

Copy to :-

The Regional Officer, M. P. Pollution Control Board, Jabalpur, for information & necessary action please.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:mswmppcb18@gmail.com

Azadi Ka
Amrit Mahotsav

No. 1614 /MSW/HOPCB/2022

Bhopal, Date: 11/05/2022

To,

The Chief Municipal Officer,
Nagar Parishad,
Bhedaghat,
Distt.- Jabalpur (M.P.)



Sub: Imposition of Environmental Compensation for the period 01.01.2021 to 30.06.2021 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environmental (Protection) Act,1986: - Notice there of.

Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016".
2. This office letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act,1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the **Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board** and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018 , "Compliance of Solid Waste Management Rules, 2016 and other environment issues" Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in O.A. No 673/2018) w.e.f. 01.04.2020.
4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:mswmppcb18@gmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies.

WHEREAS, as per report of the site inspection dated dated **09.08.2021** carried out by Regional Office, MPPCB, **Jabalpur** it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period **01.01.2021 to 30.06.2021** and you are liable to pay enviroment compensation as per table given below :

Non Compliance									Total (Rs In lakh)
ULB Name	District	Rule 22of SWM Rules 2016		Legacy Waste disposal Compensati on (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		
		S.No of Non Compliance	Compe nsation (Rs In lakh)		No of Drains	Compen sation (Rs In lakh)	No of STPs	Compens ation (Rs In lakh)	
Bhedaghat	Jabalpur	2, 3, 8, 10	6	0	0	0	1	30	36

WHEREAS, MPPCB vide this office **letter No. 174 dt. 24/12/2021** has already directed you to pay Environment Compensation of **Rs.36 Lakhs** for period of violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited so far .

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above Stated non compliance and deposition of the levied environmental compensation amount for the period of **01/01/2021 to 30/06/2021**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed Environment Compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental(Protection) Act,1986.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**


(A.A.Mishra)
Member Secretary

Copy to :-

✓ The Regional Officer, M. P. Pollution Control Board **Jabalpur**, for information & necessary action please.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

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Azadi Ka
Amrit Mahotsav

No. 174/MSW/HOPCB/2021

Bhopal, Date: 24 /12 /2021

To,

**The Chief Municipal Officer,
Nagar Palika Parishad,
Hoshangabad,
Distt.- Hoshangabad (M.P.)**

Sub: Execution of the directions passed by Hon'ble National Green Tribunal imposing Environment Compensation for the period 01/07/2020 to 31/12/2020 for violating the provisions of Solid Waste Management Rules 2016.

Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management rules, 2016".
2. This office letter No. 62/HOPCB/2021 Bhopal Dated 01/03/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body- **Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/Cantonment Board** and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018 , "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in O.A. No 673 2018) w.e.f. 01.04.2020.*

MADHYA PRADESH POLLUTION CONTROL BOARD



Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- madhmaswmppcb18@gmail.com

4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (In terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, as per report of the site inspection dated 05.02.21 carried out by Regional Office, MPPCB, **Mandideep**, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 30.06.2020 to 31.12.2020 as per details given below :-

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
Hoshangabad	Hoshangabad	2,3,7,10	6	6	4	120	1	30	162

WHEREAS, till date no reply of above referred notice dated 01.03.2021 has been received from you end. Whereas the Commissioner Urban Administration & Development Department, Govt. of MP has been requested vide letter no. 167 dt. 12/11/2021 to direct the Urban local bodies to deposit the amount of environmental compensation. In this respect Additional Commissioner Urban Administration Directorate has directed you vide letter sha-14/SBM/2021/2150 dt.17-12-2021 to take cognizance and comply as per law;

You are hereby directed to pay Environment Compensation of Rs.162 Lakhs for period of violation from 01.07.2020 to 31.12.2020 i.e. 06 months within 15 days from the date of issue these directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**

**(A.A. Mishra)
Member Secretary**

Copy to :-

✓ The Regional Officer, M. P. Pollution Control Board, **Mandideep** for information & necessary action please.



MADHYA PRADESH POLLUTION CONTROL BOARD

Azadi Ka
Amrit Mahotsav

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail: mswmppcb18@gmail.com

No. 16/MSW/HOPCB/2022

Bhopal, Date: / /2022

11 MAY 2022

To,

The Chief Municipal Officer,
Nagar Palika Parishad
Hoshangabad,
Distt.- Hoshangabad (M.P.)

Sub: Imposition of Environmental Compensation for the period 01.01.2021 to 30.06.2021 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environmental (Protection) Act, 1986: - Notice there of.

Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016".
2. This office letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the **Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board** and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "Compliance of Solid Waste Management Rules, 2016 and other environment issues" Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in OA. No 673/2018) w.e.f. 01.04.2020.
4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Azadi Ka
Amrit Mahotsav

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:mswmppcb18@gmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

WHEREAS, as per report of the site inspection dated 26.07.2021 carried out by Regional Office, MPPCB, **Mandideep**, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 01.01.2021 to 30.06.2021 and you are liable to pay environment compensation as per table given below :

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
Hoshangabad	Hoshangabad	2, 7, 10	6	6	1	30	1	30	72

WHEREAS, MPPCB vide this office letter No. 174 dt. 24/12/2021 has already directed you to pay Environment Compensation of **Rs.162 Lakhs** for period of violation from 01.07.2020 to 31.12.2020 within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited so far .

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above Stated non compliance and deposition of the levied environmental compensation amount for the period of 01/01/2021 to 30/06/2021.

In case no reply is received within 15 days from the date of issue of this notice, above proposed Environment Compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental(Protection) Act,1986.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of
M.P. Pollution Control Board


A.A. Mishra
Member Secretary

Copy to :-
The Regional Officer, M. P. Pollution Control Board **Mandideep** for information & necessary action please.



क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (0526) 2108-48 E-mail: ngpeshahadol@gmail.com



पंजीकृत डाक द्वारा
पुनः अनुरोध पत्र

दिनांक 08 / 11 / 2023

क्रमांक 3280 क्षेका/प्रनिबो/शहडोल/2023
प्रति,

जिला कलेक्टर,
कार्यालय कलेक्टर,
जिला- अनूपपुर (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण के प्रकरण क्रमांक 71/2023 में जारी आदेश के अनुपालन बावत् पर्यावरण क्षतिपूर्ति राशि हेतु आर.आर.सी जारी करने हेतु पुनः अनुरोध।

- संदर्भ:- 1. माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक 606/2018 तथा 71/2023 में समय-समय पर पारित आदेश।
2. बोर्ड मुख्यालय, भोपाल द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपण बावत् नगरीय निकायों को समय समय पर जारी पत्र।
3. इस कार्यालय का पत्र क्रमांक 1523 दिनांक 18.08.2023
4. इस कार्यालय का पृष्ठ क्रमांक 1634 दिनांक 25.08.2023
5. इस कार्यालय का पत्र क्रमांक 1739 दिनांक 27.08.2023
6. आपका पत्र पृष्ठांकन क्रमांक 695/श.वि./2023 अनूपपुर दिनांक 01.09.2023
7. इस कार्यालय का पत्र क्रमांक 2442 दिनांक 04.10.2023
8. माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक 71/2023 दिनांक 31.10.2023 को पारित आदेश

महोदय,

उपरोक्त विषयान्तर्गत पुनः अनुरोध सहित लेख है, कि माननीय एन.जी.टी. में प्रचलित प्रकरण क्रमांक 606/2018 में समय-समय पर जारी आदेश के परिपालनार्थ एवं प्रकरण क्रमांक 71/2023 (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा वाटर रिसोर्स विभाग) के संबंध में इस कार्यालय के संदर्भित पत्र अनुक्रमांक (3), (4) एवं (5) तथा (7) के द्वारा दिनांक 01.04.2020 से दिनांक 30.06.2023 तक अवधि हेतु पर्यावरण क्षतिपूर्ति राशि रुपये 7080000.00/- (सात करोड़ आठ लाख रुपये मात्र) की वसूली के संबंध में नगर परिषद, अमरकंटक के विरुद्ध आर.आर.सी जारी करने हेतु आपकी ओर संदर्भित कार्यालयीन पत्रों के द्वारा अनुरोध किया गया है।

विशेष रूप से उल्लेखनीय है, कि माननीय अधिकरण द्वारा प्रकरण क्रमांक 71/2023 में दिनांक 31.10.2023 को पारित आदेश में पर्यावरण क्षतिपूर्ति राशि जमा करने हेतु निर्देशित किया गया है तथा उक्त प्रकरण की आगामी तिथि दिनांक 08.12.2023 को पर्यावरण क्षतिपूर्ति राशि की वसूली के संबंध में जानकारी प्रस्तुत की जाए। अतः उपरोक्तानुसार नगर परिषद अमरकंटक से पर्यावरण क्षतिपूर्ति राशि वसूली के संबंध में आर.आर.सी जारी करने हेतु पुनः अनुरोध है।

सुलभ संदर्भ हेतु दिनांक 31.10.2023 को माननीय एन.जी.टी. के द्वारा पारित आदेश के सुसंगत पृष्ठ की छायाप्रति संलग्न कर सुलभ अवलोकनार्थ प्रेषित है।
संलग्न : उपरोक्तानुसार।

(कुल पृष्ठ:- 03)

04

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
बाई पास चौक, गोरतय, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax: 052652 218908 E-mail: mpeshahdol@rediffmail.com



पृ. क्रमांक
प्रतिलिपि-

3281

क्षेका/प्रनिबो/शहडोल/2023

दिनांक 08/11/2023

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्य भवन, भोपाल (म.प्र.) की ओर संदर्भित कार्यालयीन पत्रों की छायाप्रति संलग्न करते हुए सूचनार्थ प्रेषित।
2. विशेष कर्तव्य पदस्थ अधिकारी, पर्यावरण विभाग राज्य सचिवालय, वल्लभ भवन, भोपाल की ओर उनके द्वारा मोबाइल में प्राप्त निर्देशों / मार्गदर्शन / चर्चा के अनुक्रम में सूचनार्थ प्रेषित।
3. डायरेक्टर (पर्यावरण), प्रभारी: तकनीकी शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
4. डायरेक्टर (पर्यावरण), प्रभारी: विधि शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
5. मुख्य नगर पालिका अधिकारी, नगर परिषद अमरकटक (म.प्र.) की ओर सूचनार्थ एवं पर्यावरण क्षतिपूर्ति राशि जमा करने हेतु पुनः प्रेषित।

ok

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक, गोरतरा, बुधर रोड जिला शहडोल 484001 (म.प्र.)

Tel. Fax (05263) 218918 E-mail: mpetchdshd@rediffmail.com



क्रमांक
प्रति,

1522

क्षेका/प्रनिबो/शहडोल/2023

दिनांक 18/8/2023

जिला कलेक्टर,
कार्यालय कलेक्टर,
जिला-डिण्डौरी (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 606/2018 में जारी आदेश के अनुपालन बावत्।

- संदर्भ -
1. माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक 606/2018 में समय-समय पर पारित आदेश।
 2. बोर्ड मुख्यालय, भोपाल द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपण बावत् नगरीय निकायों को समय-समय पर जारी पत्र।
 3. बोर्ड मुख्यालय, भोपाल का कार्यालय आदेश दिनांक 11.08.2023

महोदय,

उपरोक्त विषयान्तर्गत लेख है, कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 606/2018 में समय-समय पर जारी आदेश अनुसार केन्द्र शासन के पर्यावरण एवं वन तथा जलवायु परिवर्तन मंत्रालय द्वारा भारत के राजपत्र में प्रकाशन कर अधिसूचित ठोरा अपशिष्ट प्रबंधन नियम 2016 के सुसंगत प्रावधानों का अनुपालन नहीं करने पर नगरीय निकायों के विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपित करने हेतु आदेश जारी किये गये।

तत्संबंध में म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय भोपाल द्वारा आपके जिले के अन्तर्गत समस्त नगरीय निकायों के विरुद्ध एस अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों का अनुपालन नहीं करने फलस्वरूप पर्यावरण क्षतिपूर्ति अधिरोपित करने हेतु समय-समय पर पत्र जारी किये गये हैं। बोर्ड मुख्यालय, भोपाल के संदर्भित आदेश अनुक्रमांक 03 के द्वारा पर्यावरण क्षतिपूर्ति राशि कार्यालय जिला कलेक्टर के माध्यम से वसूली की कार्यवाही हेतु निर्देश जारी किये गये हैं। माननीय राष्ट्रीय हरित अधिकरण के द्वारा पर्यावरण क्षतिपूर्ति राशि की वसूली स्थिति का विभिन्न प्रचलित प्रकरणों की सुनवाई में संज्ञान भी लिया जाएगा। पर्यावरणीय क्षतिपूर्ति राशि के संबंध में नगरीय निकाय की सूची एवं स्थानीय निकायवार पर्यावरणीय क्षतिपूर्ति राशि की तालिका संलग्न परिशिष्ट-अ है। इनके विरुद्ध आर.आर.सी. (Revenue Recovery Certificate) जारी किये जाने हेतु अनुरोध है। बोर्ड मुख्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड के कार्यालयीन खाते का दिवरण आई. एफ.एस.सी. कोड सहित संलग्न परिशिष्ट-ब के अनुसार है।

अतः बोर्ड मुख्यालय, भोपाल द्वारा पर्यावरण क्षतिपूर्ति राशि वसूली के संबंध में जारी आदेश के अनुसार, आपके जिले के अन्तर्गत समस्त नगरीय निकायों को उपरोक्तानुसार पर्यावरण क्षतिपूर्ति राशि जमा करने बावत् आवश्यक निर्देश दिये जाने हेतु सादर अनुरोध सहित प्रेषित।
संलग्न:-उपरोक्तानुसार।

04

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक, गोरतरा, बुन्देलखण्ड जिला शहडोल 181001 (म.प्र.)
Tel: 0510-2311199 Fax: 0510-2311198 Email: mpncb@mahatma.org.in



दिनांक 18/8/2023

पृ.क. 15/22/नि क्षेका/प्रनिबो/शहडोल/2023

प्रतिलिपि:-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) की ओर बोर्ड मुख्यालय, भोपाल के कार्यालय आदेश क. 2387 दिनांक 10.08.2023 एवं 198 दिनांक 11.8.2023 के परिपालनार्थ की गई कार्यवाही हेतु सूचनाय प्रेषित।
2. डायरेक्टर (पर्यावरण), प्रभारी विधि शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) की ओर कार्यालय आदेश क. 2389 दिनांक 10.08.2023 एवं 198 दिनांक 11.8.2023 के परिपालनार्थ की गई कार्यवाही हेतु सूचनाय प्रेषित।
3. डी.पी. शास्त्री (विधि) जिला प्रभारी, डिण्डौर जिला प्रभारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, शहडोल की ओर जिला प्रशासन से समय-समय पर होने वाले सम्पर्क एवं साप्ताहिक समय सीमा बैठक के दौरान आर.आर.सी. (Revenue Recovery Certificate) जारी कराने हेतु आवश्यक समन्वय/प्रयास करने हेतु प्रेषित है।

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क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 481001 (म.प्र.)
Tel: Fax (0524) 295418 E-mail: mpnc@shahdol.orgmail.com



पंजीकृत डाक से
पुनः अनुरोध पत्र
दिनांक 27/8/2023

क्रमांक 1737 क्षेत्रा/प्रनिबो/शहडोल/2023
प्रति,

जिला कलेक्टर,
कार्यालय कलेक्टर,
जिला-डिंडौरी (म.प्र.)

विषय : माननीय राष्ट्रिय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 606/2018 में जारी आदेश के अनुपालन बावत् पर्यावरण क्षतिपूर्ति राशि हेतु आर.आर.सी जारी करने हेतु अनुरोध।

- सन्दर्भ:- 1. माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक 606/2018 में समय-समय पर पारित आदेश।
2. बोर्ड मुख्यालय, भोपाल द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपण बावत् नगरीय नियमावली को समय-समय पर जारी पत्र।
3. बोर्ड मुख्यालय, भोपाल का कार्यालय आदेश क्रमांक 198 दिनांक 11.08.2023
4. इस कार्यालय का पत्र क्रमांक 1522 दिनांक 18.08.2023
5. इस कार्यालय का पृष्ठ पत्र क्रमांक 1630 दिनांक 25.08.2023

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि, माननीय एन.जी.टी में प्रचलित प्रकरण क्रमांक 606/2018 में समय-समय पर जारी आदेश अनुसार केन्द्र शासन के पर्यावरण एवं वन तथा जलवायु परिवर्तन मंत्रालय द्वारा भारत के राजपत्र में प्रकाशन कर अधिसूचित ठोस अपशिष्ट प्रबंधन नियम 2016 के सुसंगत प्रावधानों का अनुपालन नहीं करने एवं नगरीय क्षेत्र से उत्पन्न दूषित जल का बिना उपचार किये नदी/जलाशय/भूमि/प्राकृतिक स्रोत में निस्त्राव कर जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 24 का उल्लंघन करने के परिप्रेक्ष्य में नगर परिषद डिंडौरी पर पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है।

उपरोक्त परिप्रेक्ष्य में पर्यावरण क्षतिपूर्ति राशि दिनांक 01.04.2020 से दिनांक 30.06.2023 तक कि कुल राशि रुपये 903.00/- लाख (नौ सौ तीस लाख रुपये मात्र) की राशि जमा करने हेतु नगर परिषद डिंडौरी को निर्देशित किया गया है, साथ ही इस कार्यालय के संदर्भित पत्र अनुक्रमांक (04) एवं (05) के द्वारा उपरोक्तानुसार पर्यावरण क्षतिपूर्ति राशि वसूली के संबंध में आर.आर.सी (Revenue Recovery Certificate) जारी करने हेतु आपकी ओर अनुरोध पत्र प्रेषित किया गया। उल्लेखनीय है कि, माननीय अधिकरण के द्वारा पर्यावरण क्षतिपूर्ति राशि वसूली स्थिती के संबंध में विभिन्न प्रचलित प्रकरणों की सूचवाई में संज्ञान लिया जा रहा है तथा मुख्य सचिव महोदय, म.प्र. शासन एवं प्रमुख सचिव महोदय, म.प्र. शासन के संबंधित विभाग को उक्त परिप्रेक्ष्य में संज्ञान लेने हेतु कहा जा रहा है।

अतः उक्त उपरोक्तानुसार पर्यावरण क्षतिपूर्ति राशि वसूली के संबंध में आर.आर.सी जारी करने हेतु पुनः अनुरोध सहित प्रेषित है। सुलभ संदर्भ हेतु इस कार्यालय द्वारा आर.आर.सी के संबंध में आपको प्रेषित पत्रों की प्रति संलग्न है।
संलग्न:- उपरोक्तानुसार

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक, गोरतल, बुधवार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax 053631 28888, E-mail: mp-pcb@shahdol.orgmail.com



पृ.क्र. 1738
प्रतिलिपि

क्षेत्र/प्रनिबो/शहडोल/2023

दिनांक 27/8/2023

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
2. डायरेक्टर (पर्यावरण), प्रभागी: विधि शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
3. मुख्य नगर पालिका अधिकारी, नगर परिषद डिंडौरी (म.प्र.) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

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क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E-mail: ropcbshahadol@gmail.com



385

क्रमांक 2194)क्षेका/प्रनिबो/शहडोल/2023
प्रति,

दिनांक 11 / 10 / 2023

तहसीलदार डिंडौरी,
जिला- डिंडौरी (म.प्र.)

विषय:- माननीय एन.जी.टी. में प्रचलित प्रकरण क्रमांक 606/2018 में जारी आदेश के अनुपालन बाबत छः सौ अठतालीस लाख रुपये मात्र की पर्यावरण क्षतिपूर्ति राशि हेतु आर. आर. सी. जारी करने हेतु पुनः अनुरोध ।

- संदर्भ:-
1. क्षेत्रीय कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के पत्र क्रमांक 1737 क्षेका/प्रनिबो/शहडोल/2023 दिनांक 27/8/2023.
 2. माननीय एनजीटी द्वारा प्रकरण प्रमाण 606/2018 में समय-समय पर पारित आदेश।
 3. बोर्ड मुख्यालय भोपाल द्वारा क्षतिपूर्ति अधिरोपण बाबत नगरीय निकायों को समय-समय पर जारी पत्र।
 4. बोर्ड मुख्यालय, भोपाल का कार्यालय आदेश क्रमांक 198 दिनांक 11/08/2023,
 5. इस कार्यालय का पत्र क्रमांक 1522 दिनांक 18/08/2023.
 6. इस कार्यालय का पत्र क्रमांक 1630 दिनांक 25/08/2023.
 7. माननीय कलेक्टर महोदय, डिंडौरी, जिला डिंडौरी, का पत्र क्रमांक 694 दिनांक 01/09/2023.

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उपरोक्त विषयांतर्गत संदर्भित पत्रों के परिपेक्ष्य में लेख है कि, संदर्भित पत्र क्रमांक 7 के अनुसार माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण 606/2018 में जारी आदेश के अनुपालन हेतु पर्यावरण क्षतिपूर्ति राशि रुपए 903 लाख रुपये (नौ सौ तीन लाख रुपये मात्र) वसूल किए जाने के संबंध आर.आर.सी. जारी किये जाने हेतु कार्यालय कलेक्टर, डिंडौरी से निर्देश दिए गए हैं। चूंकि कार्यालय कलेक्टर डिंडौरी द्वारा 255 लाख रुपये (दो सौ पचपन लाख रुपये मात्र) की वसूली हेतु आर.आर.सी. दिनांक 25/08/2023 को जारी की जा चुकी है। अतः माननीय कलेक्टर महोदय, डिंडौरी के पत्र क्रमांक 694 दिनांक 1/09/2023 के अनुपालन में शेष 648 लाख रुपए (छः सौ अठतालीस लाख रुपये मात्र) की पर्यावरण क्षतिपूर्ति हेतु आर.आर. सी. जारी किए जाने हेतु पुनः अनुरोध है।

o/c

(सजीव मेहरा)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोस्तरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel./Fax [07652] 248938 / E mail : ropcbshahdol@gmail.com



दिनांक 17 / 10 / 2023

पृ.क. २७९६/क्षेका/प्रनिबो/शहडोल/2023
प्रतिलिपि -

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
2. कलेक्टर जिला कार्यालय, डिंडोरी (म.प्र.) की ओर सूचनार्थ प्रेषित।
3. मुख्य नगर पालिका अधिकारी, नगर परिषद डिंडोरी (म.प्र.) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(संजीव प्रहरा)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)

o/c



क्रमांक/425/क्षेका/प्रनिबो/2023

मंडीदीप, दिनांक 21/8/2023

प्रति,

कलेक्टर
कार्यालय कलेक्टर
जिला – नर्मदापुरम (म.प्र.)।

विषय :- जिला नर्मदापुरम अंतर्गत आने वाली समस्त नगर पालिका/नगर परिषद/छावनी परिषद पर अधिरोपित पर्यावरणीय क्षतिपूर्ति राशि की भू-राजस्व के रूप में वसूली करने बावत्।

- संदर्भ:-
- 1 बोर्ड मुख्यालय का पत्र क्र. 2043 /एम.एस.डब्ल्यू./तक/मु.प्रनिबो/2023 दिनांक 11/08/2023
 - 2 बोर्ड मुख्यालय का पत्र क्र. 174/MSW/HOPCB/2021 भोपाल दिनांक 24/12/2021 एवं पत्र क्र. 176, 185 दिनांक 27/12/2021
 - 3 इस कार्यालय का पत्र क्र. 1384 एवं 1391 दिनांक 14/08/2023

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माननीय राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच दिल्ली में प्रचलित प्रकरण क्र. 606/2018 के अनुपालन में बोर्ड द्वारा संदर्भित पत्रों दिनांक 24/12/2021 एवं 27/12/2021 के माध्यम से अधिरोपित पर्यावरण क्षतिपूर्ति राशि जमा करने हेतु जिले की समस्त नगर पालिका/नगर परिषद/छावनी परिषद के मुख्य नगर पालिका अधिकारियों/अधिशासी अधिकारी को 15 दिवस के भीतर अधिरोपित राशि जमा करने हेतु निर्देशित किया गया था, परंतु आज दिनांक तक अधिरोपित पर्यावरणीय क्षतिपूर्ति की राशि जमा नहीं कराई गई है, जिसका विवरण निम्नानुसार है :-

क्र.	स्थानीय निकाय का नाम	बोर्ड मुख्यालय का पत्र क्र. दिनांक	पर्यावरणीय क्षतिपूर्ति की राशि (रु. लाख)
1.	नगर पालिका परिषद, नर्मदापुरम	174/24.12.2021	162.00
2.	नगर पालिका परिषद, पिपरिया	174/24.12.2021	66.00
3.	नगर पालिका परिषद, सिवनी-मालवा	174/24.12.2021	42.00
4.	नगर परिषद, सोहागपुर	174/24.12.2021	156.00
5.	नगर परिषद, बनखेड़ी	174/24.12.2021	36.00
6.	नगर परिषद, बाबई	174/24.12.2021	36.00
7.	नगर पालिका परिषद, इटारसी	176/27.12.2021	192.00
8.	छावनी परिषद, पचमढ़ी	185/27.12.2021	66.00

अतः आपसे अनुरोध है कि उपरोक्त विवरण अनुसार समस्त नगर पालिका/नगर परिषद/छावनी परिषद के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व के रूप में कर **Member Secretary, MPPCB Environment Protection Fund, NGT Account No. – 6310001200000043, IFSC Code – PUNB0631000** में जमा कराने का कष्ट करें अन्यथा माननीय

अधिकरण के आदेश अवहेलना की दशा में बोर्ड द्वारा मुख्य नगर पालिका अधिकारियों/अधिशाली अधिकारी के विरुद्ध राष्ट्रीय हरित अधिकरण अधिनियम 2010 की धारा 26 सहपठित धारा 30 के तहत आपराधिक प्रकरण दर्ज किये जावेंगे।


★ (अभय सराफ)
क्षेत्रीय अधिकारी
मंडीदीप, दिनांक 21/8/2023

पृ क्रमांक 1426/क्षेका/प्रनिबो/2023
प्रतिलिपि :-

1. आयुक्त, नगरीय प्रशासन एवं विकास विभाग, शिवाजी नगर भोपाल (म.प्र.) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
2. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
3. मुख्य नगर पालिका अधिकारी/अधिशाली अधिकारी, नगर पालिका/नगर परिषद/छावनी परिषद-नर्मदापुरम, पिपरिया, इटारसी, सिवनी-मालवा, सोहागपुर, बाबई, बनखेड़ी एवं पचमढी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।


★ (अभय सराफ)
क्षेत्रीय अधिकारी
0/2



NGT/न्यायालयीन प्रकरण-स्मरण पत्र

क्षेत्रीय कार्यालय,

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

स्कीम नं० 5, प्लॉट नं. 455 / 456, विजयनगर, जबलपुर-482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक / 1204 / प्रनिबो / क्षे.का. / 2023
प्रति,

जबलपुर दिनांक 29/8/23

कलेक्टर
कलेक्टर कार्यालय,
जिला मण्डला (म०प्र०.)

विषय- नगर परिषद निवास, जिला मण्डला पर अधिरोपित पर्यावरण क्षतिपूर्ति राशि रूपये 36 लाख की भू-राजस्व के रूप में वसूली करने बाबत।

- संदर्भ :- 1. बोर्ड मुख्यालय भोपाल का पत्र कमांक 2043 दिनांक 11/08/2023
2. इस कार्यालय का पत्र कमांक 918 दिनांक 17/08/2023

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उपरोक्त विषयांतर्गत संदर्भित पत्रानुसार लेख है, कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण कमांक 606/2018 में जारी आदेश दिनांक 24/12/2021 के अनुसार निर्देशों के परिपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करने हेतु लिखा गया था। इस संबंध में बोर्ड मुख्यालय से प्राप्त पत्र कमांक 2043 दिनांक 11/08/2023 की प्रति संलग्न की गई थी। जिसमें नगर परिषद निवास, जिला मण्डला को निर्धारित पर्यावरणीय क्षतिपूर्ति 15 दिवस के भीतर जमा कराये जाने हेतु निर्देशित किया गया था किन्तु आज दिनांक निर्धारित पर्यावरणीय क्षतिपूर्ति की राशि जमा नहीं की गई है, जिससे माननीय अधिकरण के आदेश का पालन नहीं किया जा सका।

नगर परिषद निवास, जिला मण्डला के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व के रूप में कर सदस्य सचिव म०प्र० प्रदूषण नियंत्रण बोर्ड इन्वायरमेंट प्रोटेक्शन फण्ड एन०जी०टी० अकाउन्ट पंजाब नेशनल बैंक शाहपुर भोपाल आईएफएससी कोड (PUNB0631000), A/c No. 6310001200000043 में जमा कराने का कष्ट करें।

(आलोक कुमार जैन)

क्षेत्रीय अधिकारी

म०प्र० प्रदूषण नियंत्रण बोर्ड

जबलपुर (म०प्र०)

जबलपुर, दिनांक 29/8/23

पृ० कमांक 1205 / क्षे.का / प्रनिबो / 2023,
प्रतिलिपि :-

सदस्य सचिव, म०प्र० प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।

o/c

(आलोक कुमार जैन)

क्षेत्रीय अधिकारी

म०प्र० प्रदूषण नियंत्रण बोर्ड

जबलपुर (म०प्र०)



2805

क्षेत्रीय कार्यालय,

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

स्कीम नं0 5,प्लॉट नं.455 / 456, विजयनगर, जबलपुर-482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक / 1178 / प्रनिबो / क्षे.का. / 2023
प्रति,

जबलपुर दिनांक 29/8/23

✓कलेक्टर

कलेक्टर कार्यालय,
जिला जबलपुर (म0प्र0.)

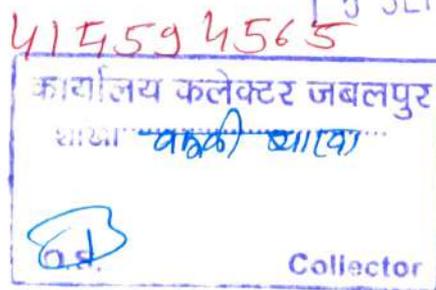
विषय- नगर पालिक निगम जबलपुर, जिला जबलपुर पर अधिरोपित पर्यावरण क्षतिपूर्ति राशि रूपये 150 लाख की भू-राजस्व के रूप में वसूली करने बाबत।

- संदर्भ :-1. बोर्ड मुख्यालय भोपाल का पत्र कमांक 2043 दिनांक 11/08/2023
2. इस कार्यालय का पत्र कमांक 866 दिनांक 17/08/2023

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उपरोक्त विषयांतर्गत संदर्भित पत्रानुसार लेख है, कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण कमांक 606/2018 में जारी आदेश दिनांक 24/12/2021 के अनुसार निर्देशों के परिपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करने हेतु लिखा गया था। इस संबंध में बोर्ड मुख्यालय से प्राप्त पत्र कमांक 2043 दिनांक 11/08/2023 की प्रति संलग्न की गई थी। जिसमें नगर पालिक निगम जबलपुर को निर्धारित पर्यावरणीय क्षतिपूर्ति 15 दिवस के भीतर जमा कराये जाने हेतु निर्देशित किया गया था किन्तु आज दिनांक निर्धारित पर्यावरणीय क्षतिपूर्ति की राशि जमा नहीं की गई है, जिससे माननीय अधिकरण के आदेश का पालन नहीं किया जा सका।

नगर पालिक निगम जबलपुर के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व के रूप में कर सदस्य सचिव म0प्र0 प्रदूषण नियंत्रण बोर्ड इन्चायरमेंट प्रोटैक्सन फण्ड एन0जी0टी0 अकाउन्ट पंजाब नेशनल बैंक शाहपुर भोपाल आईएफएससी कोड (PUNB0631000), A/c No. 6310001200000043 में जमा कराने का कष्ट करें।



(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड
जबलपुर (म0प्र0)

पृ0 कमांक / क्षे.का / प्रनिबो / 2023,
प्रतिलिपि :-

जबलपुर, दिनांक

सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।



NGT/न्यायालयीन प्रकरण-स्मरण पत्र

क्षेत्रीय कार्यालय,

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

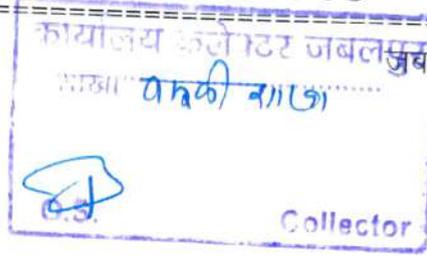
स्कीम नं० 5, प्लॉट नं.455 / 456, विजयनगर, जबलपुर-482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक / 1188 प्रनिबो / क्षे.का. / 2023

प्रति,

✓ कलेक्टर
कलेक्टर कार्यालय,
जिला जबलपुर (म०प्र०.)



जबलपुर दिनांक 29/8/23

विषय-

नगर परिषद भेड़ाघाट, जिला जबलपुर पर अधिरोपित पर्यावरण क्षतिपूर्ति राशि रूपये 36 लाख की भू-राजस्व के रूप में वसूली करने बाबत।

- संदर्भ :- 1. बोर्ड मुख्यालय भोपाल का पत्र कमांक 2043 दिनांक 11/08/2023
2. इस कार्यालय का पत्र कमांक 876 दिनांक 17/08/2023

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उपरोक्त विषयांतर्गत संदर्भित पत्रानुसार लेख है, कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण कमांक 606/2018 में जारी आदेश दिनांक 24/12/2021 के अनुसार निर्देशों के परिपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करने हेतु लिखा गया था। इस संबंध में बोर्ड मुख्यालय से प्राप्त पत्र कमांक 2043 दिनांक 11/08/2023 की प्रति संलग्न की गई थी। जिसमें नगर परिषद भेड़ाघाट, जिला जबलपुर को निर्धारित पर्यावरणीय क्षतिपूर्ति 15 दिवस के भीतर जमा कराये जाने हेतु निर्देशित किया गया था किन्तु आज दिनांक निर्धारित पर्यावरणीय क्षतिपूर्ति की राशि जमा नहीं की गई है, जिससे माननीय अधिकरण के आदेश का पालन नहीं किया जा सका।

नगर परिषद भेड़ाघाट जिला जबलपुर के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व के रूप में कर सदस्य सचिव म०प्र० प्रदूषण नियंत्रण बोर्ड इन्चायरमेंट प्रोटैक्सन फण्ड एन०जी०टी० अकाउन्ट पंजाब नेशनल बैंक शाहपुर भोपाल आईएफएससी कोड (PUNB0631000), A/c No. 6310001200000043 में जमा कराने का कष्ट करें।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म०प्र० प्रदूषण नियंत्रण बोर्ड
जबलपुर (म०प्र०)
जबलपुर, दिनांक

पृ० कमांक / क्षे.का / प्रनिबो / 2023,
प्रतिलिपि :-

सदस्य सचिव, म०प्र० प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म०प्र० प्रदूषण नियंत्रण बोर्ड
जबलपुर (म०प्र०)